[RAJYA SABHA] Sikhs 256 Federation

Mr. Deputy Chairman in the. Chair] 1. Reports and Accounts (1980-81 and 1981-82) of the Shellac Export Promotion Council, Calcutta and. related papers.

H. Textiles Committee (Amendment) Rules,

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): Sir, 1 beg to lay ihe Table:—

- I. A copy each (in English and Hindi) ,of the following papers:—
- (i) Twenty-fourth Annual Report and Accounts of the Shellac Export Piomotion Council, Calcutta, for the year 1980-81 and the Audit Report on the Accounts together with Review by Government on the working of the Council.
- (ii) Twenty-fifth Annual Re and Accounts of the She-port Promotion Council, Calc for the year '1981-82 and the Audit Report on the Accounts together with Review by Government on the working

reasons
>r the delay in laying the papers
mentioned at (i) and (ii) above.

in Library. See No. LT-84 lor (i)~ to (ii

II. A cop\ (in English and Hindi) Of the Ministry of Commerce (Department of Textiles) Notifications

S.R. No. 850, dated the 2nd November, 1983. publishing the Textiles Committee (Amendment) Rules, 1983, under sub-section (3) of section 22 of the Textiles Committee Act, 1963. [Placed in Library. See No. LT-794V84]

MESSAGE FROM THE LOK SABHA

The Asiatic Society Bill. 1984

SECRETARY-GENERAL; Sir, I have to report lo ih: House the following ige received from the Lok.

Sabha signed by *the* Secretary-Gen-eraL of the Lok Sabha:

"In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 19th March, 1984 agreed without any amendment to the Asiatic Society Bill, 1984, -which was passed by Rajya Sabha at its s.tting held on the 51 h March, 1984.

REFERENCE TO THE BANNING OF THE ALL INDIA SIKH STUDENTS' FEDERATION.

श्रो लाइली घोहन निगम (मध्य प्रदेश): उपसभापति जी , मुझे एक निवंदन करना है। बाज सै एक ब्यवस्था का प्रका और - साव संगदोप नैतिकता का के समझ - स्थाना - चाहता यीर उस पर आपसे रोशनी चाइता हूं। मैं किसी की लियत पर एक नहीं करता । आज एक बंबर छपी है कि रात को बहुत देर कोई अधिसुचना के जरिए लिखों के उपवादी विद्यार्थी संगठन पा उनके शदर्शन को दैन किया गया । जो उनको हरकतें है उन से किसी को लेता-देना नहीं हैं, उन को हुम करडेम करते हैं, में भर्त्सना भी करता हूं। मैं निर्फ यह जानना चाहता हूं कि जब संसद वंठों हो तो स्या वह सोचि वपूर्ण नहीं था कि संसद को सुबना दी जा सकता या आज जो भी सम्बन्धित गर्ह मंत्रा जी हो वह सदम को मुनित कर देते उस अधिसूचना के बारे वितरवत इस के कि रात को जारी करके असबार में छपने के Lok. बाद पता चला । यह नैिकता का प्रश्न है । हो सकता है कि उन के ब्रधिकारक्षेत्र में हो, जो कि नहीं होना चाहिए अब संसद वैठी हो, 'ब्राहिनेस नहीं' निकास सकते तो एकजीक्यटिव ग्रार्डर पर इस तरह अमलदरामद नहीं होना चाहिए।

श्री रामानन्द (बिहार): :संसद चल रही हो अहिंनेंस न हो, लेकिन एफी-क्यटिव आईर तो हो सकता है।

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श्री लाइली मोहन निगम : मैंने को डिस्प्यट कहां किया। रामानन्द में तो ग्राप के लिए नैतिकता का उठा रहा हं मैं और कोई प्रश्न नहीं रहा हं। यह नैतिक है या नहीं **यह** बात ही **ग्राप**ःबता दीजिए।

श्री रामानःद यादव : मान्यवर, लाहली जो ने एको वाटिक आईर में औरआर्डि-नेंस में फर्क समझने की कोशिश नहीं की। (ब्यवधान) ग्रीर इस पर ग्राप से रूलिंग भी मांगी है और यह कहते हैं कि संसद चल रही है तो भारत सरकार कोई एंक्जी-क्विटिव ग्रार्डर न निकाले। ग्रगर उन की बात मान ली जाय तो संसद चलते समय कोई भो ग्र.इंर सरकार नहीं निकाल सकती है ऐसा कि जो देश के हित में हो। अगर उन को बात मानी जाये तो कोई भी एक्जी-क्यटिव ग्राडंर नहीं निकाला जाना चाहिए संसद के चलने पर ग्रौर ऐसा होने से काम कैसे चलेगा। आर्डिनेंस उस समय नहीं दिया जा सकता है जब संसद जल रही हो, यह बात ठीक है, लेकिन एक्जीक्यूटिव द्यार्डर तो निकाला ही जा सकता है। उस के लिए कोई मुमानियत नहीं है। (इब्राधान) एकजीक्युटिय ग्राईर वह-वेन किया गया This is not an Ordinance. An Ordinance has not been promulgated. But with an executive order the organisation has been banned.

श्री उपसभापति : पता नहीं कि न्या ग्रार्डर निकाला गया है क्या It is not before us. Unless I see the order, I do not know what the actual position is. I cannot go by newspaper reporting.

SHRI DINESH GOSWAMI-. (Assam): There should be a statement by the Minister.

MR. DEPUTY CHAIRMAN: There is to be a discussion on Punjab. Then the Home Minister will be able to reply to your points. I do not know under what provision of the Law this has been

SHRI JAGDISH PRASAD MATH-i UR (Uttar Pradesh); Is he going to I make a statement or there is to be a resolution?

MR. DEPUTY CHAIRMAN: There will be a discussion on the Punjab Budget, extension of the President's rue and other things. (Interrup.iowt) That discussion on Punjab will take place tomorrow.

PROF. SOURENDRA BHATTA-CHARJEE (West Bengal): When such important action was taken, the House should have been taken inte confidence.

SHRI LAL K. ADVANI (Madhya Pradesh): Mr. Deputy Chairman, Sir. we will have a full-fledged discussion on Punjab. But I would like to draw the attention of the hon. Minister to one thing so that he is able to reply to it in the debate itself. There was a very disturbing news item in the "Tribune" two days back which said that the report about the attack on Shri Darbara Singh, as was indicated earlier, was not correct and that someone fired shots in the air only as a mark respect towards the person about to be laid to rest. It was in panic that some of the bodyguards at Shri Darbara Singh fired at the people. The people who were hurt in the firing were because of the police firing and not because of the terrorists. I would like to know what are the facts in this regard.

MR. DEPUTY CHAIRMAN: Tomorrow you can raise it. We w5H now take up the Calling Attention Yes Kalyanasundaram.